

for developing these police stations as basic fighting units in terms of building fortification, mobility, communication, etc., and the quantum of funds provided/proposed to be provided to the State for this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) In the year 2010, in the State of Orissa, 105 Police Stations in 23 districts witnessed activities of Left Wing Extremists of which, 57 Police Stations in 14 districts witnessed violence. During the current year, 69 Police Stations in 17 districts witnessed activities of LWE, whereas 38 Police Stations in 12 districts witnessed violence.

(b) In order to strengthen the Police Station network in the LWE affected States, the Ministry of Home Affairs has formulated a scheme of 'Construction/strengthening of Fortified Police Stations'. Under this Scheme, Orissa has been sanctioned 70 Police Stations at a cost of Rs. 2 crore each. In addition, the State of Orissa has also been allocated funds for capacity building under Scheme for Modernization of Police Forces (MPF), Security Related Expenditure Scheme (SRE), and the Special Infrastructure Scheme (SIS). The details of funds released are as under:

(Rs. in Crore)

Year	Scheme for Modernization of State Police Forces	Special Infrastructure Scheme	Security Related Expenditure Scheme
2008-09	42.54	11.77	13.09
2009-10	51.87	4.20	3.71
2010-11	54.24	20.36	56.62
2011-12		20.68	21.57

**Proposal to install CCTVs at important public places**

\*225.PROF. P.J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to install CCTVs at important public places, in view of the recent terrorist attacks;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the steps contemplated by Government to prevent terrorist attacks in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The State Governments/Union Territory Administrations are primarily responsible for making security arrangements, as Law & Order is a State subject. The Central Government provides funds under the Police Modernization Scheme to upgrade the equipments etc. of the State Police Forces. CCTV cameras have already been installed at various important public places such as airports and Metro stations. In Delhi, CCTV cameras have been installed in many markets. During the Commonwealth Games – 2010, a video surveillance system through a network of CCTV cameras, installed at various Games venues, was linked to the Control Centre at Delhi Police Headquarters. Government of Maharashtra has initiated steps to install CCTVs to cover Mumbai city.

(d) In order to deal with terrorism, Government has taken various measures which *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Police Forces; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and high-tech surveillance equipment; up-gradation of Intelligence setup and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) is being set up.

The Prevention of Money Laundering Act has been amended in 2009 to, *inter-alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.